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Title: Regarding holding of Jallikattu events in Tamil Nadu.

SHRI R. PARTHIPAN (THENI): Hon'ble Chief Minister of Tamil Nadu in January, 2015, had requested the Union Government to enable to State of hold Jallikattu events in Tamil Nadu by denotifying bulls from the list of performing animals and had requested to lift the ban on Jallikattu. In December, 2015, she had again requested the promulgation an Ordinance to enable to the holding of Jallikattu during Pongal Festival.

Based on the request, the Government of India, Ministry of Environment, Forest and Climate Change had issued a Notification, but the Supreme Court of India issued an interim stay on 12.01.2016 on the notification and as a result Jallikattu could not be conducted during Pongal 2016. On 12.01.2016, the Chief Minister had strongly reiterated her requests to the Government of India to promulgate an Ordinance to enable the holding of Jallikattu.

The Government of India has filed a common counter affidavit before the Supreme Court of India on 8.3.2016 indicating the historical, cultural and religious significance for the holding of Jallikattu. I request he Government of India to strongly support the Government of Tamil Nadu's stand which would eventually pave the way for holding of Jallikattu events in Tamil Nadu in the coming years during Pongal festival.